

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.87/(MAH)/2012

CORAM:

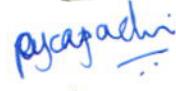
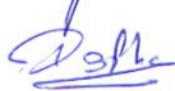
Present: SHRI M. K. SHRAWAT
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE PARTIES: Rakesh Kabra & Anr.
 V/s.
 NRK Overseas (India) Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	ASTAD RANDESHA	COUNSEL for Petitioners	
	PRYANK KAPADIA	counsel for Petitioners	
	AMIT SURCOLIA	RE. No. 4.	
	D. B. Phulka	Res. No 2	

ORDER

TCP No. 87/397-398/NCLT/MB/MAH/2012

The Counsel for the Petitioner as well as the Respondent are present.

At request of the Petitioner's Counsel, list this matter on **07.11.2017**, immediately after IB matters.

Sd/-

V. NALLASENAPATHY
 Member (Technical)

Sd/-

M.K. SHRAWAT
 Member (Judicial)